

(23)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

C.P. 277/98 in
O.A. No. 109/95

New Delhi, this the 22nd day of January, 1999

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE SHRI N. SAHU, MEMBER (A)

1. Council of Scientific & Industrial Research.
(A Society registered under the Societies
Registration Act) having its office at
Rafi Marg, New Delhi-110 001.

2. National Physical Laboratory.
(A constituent Unit of C.S.I.R.)
having its office at
Dr. K.S. Krishna Marg.
New Delhi-110 012.

..... Petitioners

(By Advocate: Shri D.S. Adel)

Versus

Shri Bhura Ram
Qr. No. B-2, NPL Quarters
New Railinder Nagar,
New Delhi

..... Respondent

O R D E R (ORAL)


HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

We have heard Shri D.S. Adel, learned counsel for the applicants. The petitioners have filed this Contempt Petition 277/98 in O.A. 109/95 which was disposed of by order dated 17.5.96. A copy of the order has been received by the petitioners on 30.5.96. This C.P. has been filed on 5.5.98. Learned counsel for the petitioners has submitted that reasons have been given for this inordinate delay in filing this C.P. after nearly two years.

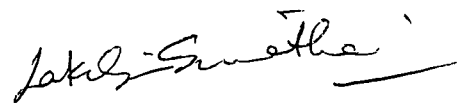
2. Having regard to the provisions of Section 20 of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985, this C.P. is not

18

maintainable as it has been filed after the expiry of more than one year from the date of alleged contempt. It is accordingly dismissed.


(N. SAHU)
MEMBER(A)

/dinesh/


(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)